### Posts of Store-keepers in Natural Gas and Oil Commission

1310. Shri Bahadur Singh: Will the Minister of Steel, Mines and Fuel be pleased to state:

- (a) whether some posts of storekeepers were announced by the Natural Gas and Oil Commission at Dehradun:
  - (b) the number of posts announced;
- (c) the number of candidates called for interview during the months of June and July, 1961;
- (d) the number of posts reserved for the scheduled castes;
- (e) the qualifications fixed for the candidates;
- (f) the number of posts already filled in by the end of October, 1961;
- (g) the number of posts filled out of the reserved posts;
- (h) the qualifications of the candidates who appeared for reserved posts;
  and
- (j) the qualifications of the scheduled castes candidates who have been selected for posts and have been appointed?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b). Twenty posts were advertised in March, 1961.

- (c) Fifty-two.
- (d) Three.
- (e) (i) Graduate from a recognised University. (ii) Minimum five years' practical experience in maintenance of stores.

Qualifications relaxable at the discretion of the Commission in the case of candidates otherwise well qualified.

- (f) Seven.
- (g) One.
- (h) Only two candidates appeared for the reserved posts. Their quali-1587(ai)LSD-5.

- fications were: (i) Graduate with three years' experience in clerical line but no experience of stores. (ii) Matriculate with seven years' experience in Stores.
- (j) Out of the two candidates one was selected and appointed. He is a Matriculate with seven years' experience of stores.

#### Custom House, Madras

- 1311. Shri A. K. Gopalan: Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1036 on the 14th August, 1961 and state:
- (a) progress made in the construction of the new Customs House building in Madras;
- (b) the date by which the work will be completed;
- (c) the monthly rent paid for the premises rented for the offices of the Customs;
- (d) whether any action has been taken against the contractor; and
  - (e) if so, the details thereof?

The Minister of Finance (Shri Morarji Desai): (a) Work on the superstructure of the front portion of the building has started.

- (b) By the end of 1963.
- (c) Rs. 8,405.00 nP. per mensem.
- (d) and (e). The work of pile foundation was awarded to another firm at the risk and cost of the original contractor. The amount of additional expenditure is proposed to be recovered from the original contractor.

## चुनाव याचिक

- १३१२. श्री ग्रजुंन सिंह भदौरिया: क्या विधि मन्त्री चुनाव याचिकाओं के बारे में अतारांकित प्रश्न संख्या ३०१६ के १० अप्रैल, १६६१ को दिये गये उत्तर के सम्बन्ध में यह बताने की क्या करेंगे कि:
  - (क) क्या यह सच है कि उत्तर प्रदेश

विषान समा के ४ व्यक्तियों में से जिस एक सदस्य की चुनाव लड़ने के लिये दो वर्ष की ग्रविध में से २ माह की ग्रविध कम करने की प्रायंना को ग्रस्वोकार कर दिया गया था, उसे पून:स्वोकार कर लिया गया है; और

(खं) यदि हां, तो इस प्रायंना को पहले अस्वीकार करने के क्या कारण ये और अब किस आधार पर यह स्वोकार कर ली गई है?

# विषि उपमंत्री (श्री हजरनवीस) (क) जो हां।

(ख) उच्च न्यायालय ने ग्रापील में जो निणंग इस ग्राशय का दिया था कि उम्मेदिवार ने पिछले साबारण निर्वाचन में यह भ्रष्टा-चर किया था कि उसने निर्वाचकों को मतदान केन्द्र तक लाने ग्रीर वहां से उन्हें ले जाने के लिये मोटरगाडी भाडे पर ली थी उससे वह जिस अनर्हता के अधीन हो गया था उसके हटाये जाने के लिये उसने मलतः ग्रावेदन किया था। विवान सभा में स्थान खो देने से ग्रौर लगभग तोन वर्षों तक निर्वाचन याचिका का प्रतिविरोव करते रहने से उम्मोदवार को जो कष्ट भोगना पड़ा है उसे घ्यान में रखते हए निर्वावन ग्रायोग ने ग्रनहंता की ग्रवधि की छः वर्षसे घटा कर दो वर्षकर दिया था। उम्मीवदार ने ग्रायोग से पनः यह ग्रावेदन किया था कि ग्रनईता की ग्रवधि ग्रीर कम कर दो जाये। स्रायोग का यह विचार था कि मतदान केन्द्र तक मतदाताओं के ले जाने के लिये टैक्टर भाडे पर लेना निर्वाचन विधि का इतना गम्भीर उल्लंघन नहीं समझा जा सकता है जिससे कि उम्मीदवार को स्रागामी सावारण निर्वाचन में चुनाव लड़ने से वंचित कर दिया जाये ग्रौर यह कि ग्रपने भ्रष्ट म्राचरण के परिणाम वह सभी व्यवहारिक प्रयोजनों के लिये मप्रैल, १६५६ से भगत चका है। स्रतः स्रायोग ने सनहंता की सर्वधि में दो मास की ग्रौर कमी कर दी। उम्मीदवार

की यह म्रनहंता २३ दिसम्बर, १६६१ को समाप्त हो जायेगी ।

### Citizenship Act

1313. Shri Kunhan: Will the Minister of Home Affairs be pleased to state whether it is a fact that the Supreme Court has recently held that by section 9(2) of the Citizenship Act, the jurisdiction of the ordinary courts to determine whether or not a citizen of India has so lost his citizenship is excluded and that the decision of the executive authority is final?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The Supreme Court has, in Criminal Appeal No. 192 of 1959, held that in view of Section 9(2) of the Citizenship Act, 1955, a court cannot decide whether an Indian Citizen has acquired the citizenship of another country.

### Citizenship Rules

1314. Shri Kunhan: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that under the Citizenship Rules framed under the Citizenship Act, the burden of proving that a citizen of India has not acquired the citizenship of another country is cast on the citizen concerned;
- (b) whether it is a fact that under the Citizenship Rules, the fact that a citizen of India has obtained on any date a passport from the Government of any other country shall be a conclusive proof of his having vo'untarily acquired the citizenship of that country before that date; and
- (c) whether it is a fact that under the said rules no hearing need be given to the person concerned before his citizenship is taken away?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The reply is in the affirmative.